

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

I. A. No. of 2025/EZ

(Arising out of ORIGINAL APPLICATION NO. 84/2025/EZ)



In The Matter of:

An application Under Section 19(4)(a) read with Under Section 18 (1) of the National Green Tribunal Act, 2010 for addition of District Magistrate & Collector, South (24) Parganas, Alipore, having office at New Treasury Building, P.O- Alipore, District: South (24) Parganas, Kolkata: 700027, West Bengal as a party respondent in connection with the instant original application;

AND

In The Matter of:

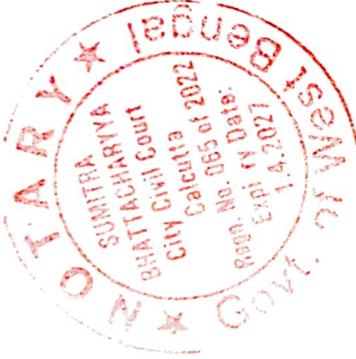
District Magistrate & Collector, South (24) Parganas, Alipore, having office at New Treasury Building, P.O- Alipore, District: South (24) Parganas, Kolkata: 700027, West Bengal
E-mail: dm-ali@nic.in

..... Applicant.

-Versus-

Ravi Shankar Yadav & Ors.

..... Respondents



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Filed by
Sibojyoti Chakrabarti
SIBOJYOTI CHAKRABARTI
Advocate
For The State of West Bengal
Email: subho.advocate@gmail.com
(M): 9007035534

02 JUL 2025



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District Magistrate & Collector, South (24) Parganas, Alipore, having office at New Treasury Building, P.O- Alipore, District: South (24) Parganas, Kolkata: 700027, West Bengal

E-mail: dm-ali@nic.in

..... Applicant.



3

-Versus-

1. Ravi Shankar Yadav, Son of Late Siyaram Yadav, residing at 22, Strand Road, Kolkata: 700001, West Bengal.

Email: dipak1989thakur@gmail.com

...Respondent No.

1/Applicant in O. A

2. The West Bengal Pollution Control Board, through its Member Secretary, having office at 10A, Block-LA, Sector-III, Salt Lake City, Kolkata: 700106.

Email: ms.wbpcb-wb@bangla.gov.in

3. The State of West Bengal service through the Additional Chief Secretary, Department of Environment, Government of West Bengal having office at 5th Floor, Prani Sampad Bhwan, Block-LB-II, Sector-III, Bidhannagar, Kolkata: 700106.

Email: acsenvwb@gmail.com

4. The Municipal Commissioner, Kolkata Municipal Corporation having



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office at 5, S. N. Banerjee Road,
Kolkata: 700013.

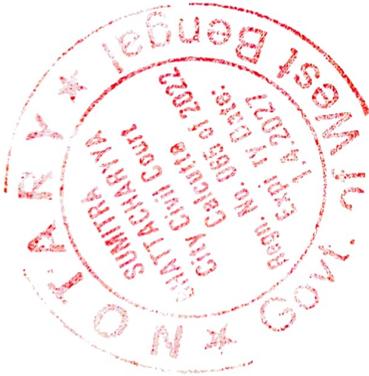
Email: mc@kmc.gov.in

5. Executive Engineer, Borough-V,
Kolkata Municipal Corporation having
office at 22, Surya Sen Street, Kolkata:
700012.

Email: ee_bldg_5@kmc.gov.in

6. Mahendra Kumar Jalan, Son of
Unknown working for gain at 2, Clive
Ghat Street, Kolkata: 700001.

Email: advocate.paushali@gmail.com



.....Respondents

To,

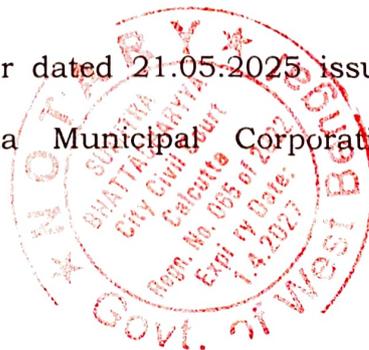
The Hon'ble Chairperson and His Companion Member of the said Hon'ble
Tribunal.

The Humble petition on behalf of the
applicant as above named most
respectfully

SHEWETH:

1. That the instant original application has been filed by the applicant and the same is '*Lis Pendens*' for adjudication before this Hon'ble Tribunal.
2. That the deponent in the instant application has filed the instant application and is competent to swear affidavit herein.
3. That as per Solemn Order dated 14.05.2025 the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata had been pleased to admit the original application and direct the respondents to file their respective counter affidavits and also constitute a Fact Finding Committee.
4. That in the instant original application the applicant is not a party respondent. However the applicant has received a letter dated 21.05.2025 issued by the Municipal Commissioner, Kolkata Municipal Corporation informing the applicant about the instant original application and the inspection to be carried out by the Committee in compliance to the Solemn Order dated 14.05.2025 passed by the Hon'ble Tribunal.

Photocopy of the Letter dated 21.05.2025 issued by the Municipal Commissioner, Kolkata Municipal Corporation to the District



Magistrate & Collector, South (24) Parganas (the applicant herein) is annexed herewith and marked with the letter 'A'.

5. That accordingly the Committee had visited the site in question on 26.05.2025 in which the nominated representative of the applicant was also present.
6. That the Report of the Fact Finding Committee is ready but cannot be filed by the applicant since the applicant is not a party in the instant proceedings.
7. That in the above circumstances it is necessary to add the applicant as party respondent and the instant original application may kindly be permitted to be moved not "*In Absentia*" of the applicant.
8. That once the applicant is added as a party respondent in the instant proceedings the Report of the Fact Finding Committee may be filed.
9. That it is most humbly submitted before this Hon'ble Tribunal that the District Magistrate & Collector, South (24) Parganas, Alipore, may be added as a party respondent for smooth adjudication of the instant original application and also for submitting the report of the Fact Finding Committee in connection with the above original application.



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10. That this application is made bonafide and unless this application is allowed by this Hon'ble Tribunal the applicant will suffer irreparable loss and injury.

11. That this application is made '*Intra Legem*', and as such is '*Intra Vires*' the Hon'ble Tribunal to adjudicate this application.

Under the above circumstances it is most humbly prayed before Your Lordships may kindly be pleased to allow this application and permit the District Magistrate & Collector, South (24) Parganas, Alipore, to be added as a party respondent in connection with the instant original application and to pass such further Order/Orders as to this Hon'ble Tribunal may deem fit and proper for the ends of justice.



And For This Act of Kindness Your Applicant as in duty bound shall ever pray.

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VERIFICATION:

I, the deponent above- named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information as derived from office records and I believe that nothing material has been concealed there from.

Verified at Kolkata on the ^{2nd} Day of June, 2025.

Identified by me

Sibojyoti Chakrabarti

Advocate

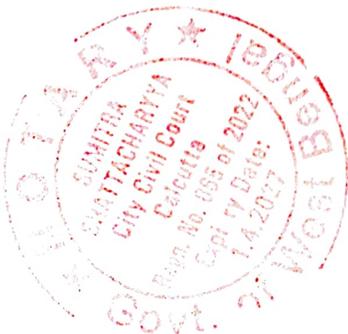
02.07.2025.

State of West Bengal

Anmilkushy

Deponent

District Magistrate,
South 24-Parganas





AFFIDAVIT

I, Sri Sumit Gupta, S/o Sri S. K. Gupta, aged about 42 years, by faith-Hindu, by occupation- government service and presently posted as District Magistrate & Collector, South (24) Parganas, having office at New Administrative Building, Alipore, Kolkata: 700027, do hereby solemnly affirm and state as follows :-

1. That I am presently posted as District Magistrate & Collector, South (24) Parganas, having office at New Administrative Building, Alipore, Kolkata: 700027, being the applicant in the instant Interlocutory Application and well conversant with the fact and circumstance of the case and I am competent to sign and swear this affidavit.

2. That I am duly authorized to swear this affidavit on my behalf.

3. That I have read and Understood the contents of the accompanying application and say that the facts stated above are true and correct as per the records as available in the office and legal advice received by me are the best of my knowledge and belief.

Identified by me

Sukojyoti Chakrobati
Advocate

State of West Bengal

Sumit Gupta
Deponent

District Magistrate,
South 24-Parganas

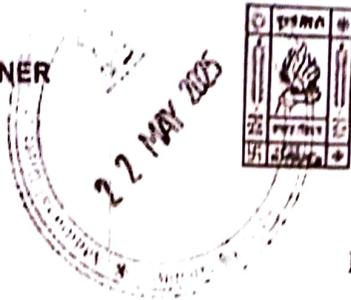
Solemnly Affirmed and
Declared before me
'S 139 CPC (C)

Sumitra Bhattacharyya
Notary
Sumitra Bhattacharyya
Notary, Govt. of W.B
Regd. No. 065 of 2022
City Civil Court. Calcutta

02 JUL 2025

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"Anamika - A"
Dhaval Jain, IAS
MUNICIPAL COMMISSIONER

KOLKATA MUNICIPAL CORPORATION
5, S. N. BANERJEE ROAD • KOLKATA - 700 013
Phone : 2280 1234 Fax : 2280 1434/1334
e-mail : mc@kmcgov.in



6050
22/5/25

No. Con/Com/ 13 /NGT/2025-26
Date: 21/05/2025

To
The District Magistrate,
South 24-Parganas,
New Administrative Building,
Alipore, Kolkata - 700027.
Email id - dm-ali@nic.in

Recd: 1395
21/5/25

ADM (LR)

M

d/c. NGT
22

Sub: Constitution of Fact Finding Committee

Reg. Before the National Green Tribunal
Eastern Zone Bench, Kolkata
Original Application No.84/2025/EZ
Ravi Shankar Yadav [Applicant(s)]
Vs

West Bengal State Pollution Control Board & Ors. [Respondent(s)]

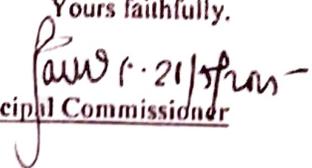
Sir,

Pursuant to the order dated 14.05.2025 (copy enclosed) of Hon'ble NGT, Eastern Zone Bench, Kolkata in connection with the subject, the following officer is hereby nominated as the representative of the Municipal Commissioner, Kolkata Municipal Corporation, as the Member of the Fact Finding Committee:

Shri Prabir Dutta,
Executive Engineer (Building),
Borough-V, Building Department, KMC,
Mobile No.8910549275.
Email id - prabirdutta10@gmail.com

Thanking you

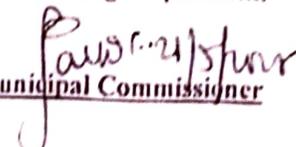
Yours faithfully,


Municipal Commissioner

Encls: Order copy.

Copy to:

1. Member Secretary, West Bengal Pollution Control Board
2. Ld. CMLO & Addl. Director (Law), KMC
3. DG (Building), KMC
4. Shri Prabir Dutta, Executive Engineer (Building), Borough-V, Building Department, KMC


Municipal Commissioner



Indradeep Ghosh 9:59 PM



to Dipanjan, rajib.ray23, a... ^

From Indradeep Ghosh ·

ghoshindradeep506@gmail.com

To Dipanjan Ghosh · dpnjnghsh0@gmail
.com

rajib.ray23@gmail.com

advocate.paushali@gmail.com

dipak thakur · dipak1989thakur@gmail
.com

Date Jul 2, 2025, 9:59 PM

[View security details](#)

Dear Sir(s),

Kindly find enclosed copy
of **IA** along with all annexure in
OA/84/2025/EZ for your kind perusal
and necessary action.

With regards

Sibojyoti Chakrabarti

Advocate



IA in OA 84...oved.pdf





Sumit Gupta
District Magistrate,
South 24 P.

ALIPORE BAR ASSOCIATION



Vakalatnama

Before The Hon'ble National Green Tribunal, E2B, Kolkata
In the Court of I. A. No. 12025/E2

O. A. No. 184/2025/E2
Suit / Case No. of

District Magistrate, South (24) Pgs. Plaintiff
Alipore Vs ... Applicant

Ravi Shanker Yadav & Ors Defendant

KNOW ALL MEN by this present

SUMIT GUPTA, DISTRICT MAGISTRATE &
COLLECTOR, SOUTH (24) PARAGANAS

do hereby constitute and appoint the undermentioned Advocate,
Pleaders Vakils jointly and each of them severally to be pleader of ME / US and MY / OUR behalf to
appear for ME / US in the above case and to take such steps and proceedings as may be
necessary on MY / OUR behalf and for that purpose to make sign verify and present all necessary
petitions, plaints, written statements and other documents and do nominate and appoint or retain
senior Counsels Vakils, Advocates and other persons lodge and deposit moneys and documents
and other papers in Court and the same again to withdraw and to take out of Court and to obtain or
grant as the case may be effectual receipts and discharge for the same and for all moneys which
may be payable to ME / US in premises. To enter into compromise with MY / OUR approval and
withdraw all moneys from the Court AND GENERALLY to act in the premises and proceedings
arising thereout whether by way of execution, review appeal or otherwise or in any manner contested
therewith as effectually and all intents and purpose as I / We could act if personally present and
ALSO for all and of the purpose aforesaid to appoint a substitute or substitutes and such substitutions
and as pleasure to revoke I / We hereby ratifying and agree to confirm whatever may be lawfully
done by virtue hereof : IN WITNESS WHEREOF this Vakalatnama has by ME / US

this day of
Sree

Sree

been executed,
Subhojit Chakrabarti
Advocate
State of W.B.

Enrolment No:- WB/1730/2010.

Email:- subho.advocate@gmail.com

Ph:- 9067035534

Received the Vakalatnama
from the Executant in form
named satisfied and
accepted

Sibajyoti Chakrobati

Advocate
State of WB
02.07.2025

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NATIONAL GREEN TRIBUNAL
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... Applicant

Versus

Ravi Shankar Yadav & Ors.
... Respondents

**INTERLOCUTORY
APPLICATION ON BEHALF OF
THE APPLICANT**

Filed by

SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email:

subho.advocate@gmail.com

(M): 9007035534

